

DOCUMENT INFORMATION

FILE NAME : Ch_XI_A_2

VOLUME : VOL-1

CHAPTER : Chapter XI. Transport and Communications A. Custom
Matters

TITLE : 2. Additional Protocol to the Agreement providing for
the provisional application of the Draft
International Customs Conventions on Touring, on
Commercial Road Vehicles and on the International
Transport of Goods by Road. Geneva, 16 June 1949



AGREEMENT PROVIDING FOR THE PROVISIONAL APPLICATION OF THE DRAFT
INTERNATIONAL CUSTOMS CONVENTIONS ON TOURING, ON COMMERCIAL ROAD VEHICLES
AND ON THE INTERNATIONAL TRANSPORT OF GOODS BY ROAD, SIGNED AT
GENEVA ON 16 JUNE 1949

AND
ADDITIONAL PROTOCOL AMENDING CERTAIN PROVISIONS OF THE SAID AGREEMENT
SIGNED AT GENEVA ON 28 NOVEMBER 1952

AMENDMENTS

TO ANNEXES 2, 2 bis AND 3
TO THE DRAFT INTERNATIONAL CUSTOMS CONVENTION ON THE
INTERNATIONAL TRANSPORT OF GOODS BY ROAD
Effective: 15 January 1956 for Annex 2 and
1 April 1956 for Annexes 2 bis and 3

ACCORD RELATIF A L'APPLICATION PROVISOIRE DES PROJETS DE CONVENTIONS
INTERNATIONALES DOUANIERES SUR LE TOURISME, SUR LES VEHICULES ROUTIERS COM-
MERCIAUX ET SUR LE TRANSPORT INTERNATIONAL DES MARCHANDISES PAR LA
ROUTE, SIGNE A GENEVE LE 16 JUIN 1949

ET

PROTOCOLE ADDITIONNEL PORTANT MODIFICATION DE CERTAINES DISPOSITIONS DUDIT
ACCORD, SIGNE A GENEVE LE 28 NOVEMBRE 1952

MODIFICATIONS

AUX ANNEXES 2, 2 bis ET 3
AU PROJET DE CONVENTION DOUANIERE SUR LE TRANSPORT
INTERNATIONAL DES MARCHANDISES PAR LA ROUTE
Entrées en vigueur le 15 janvier 1956 pour l'annexe 2
et le 1er avril 1956 pour les annexes 2 bis et 3

ANNEX 2

Articles 1 to 6

unaltered

Article 7

The following dispensations shall be allowed until
31 March 1958:

(a) (unaltered)

(b) (unaltered)

(c) tilts approved before 31 March 1956 may be made.....

(the rest without any change)

Annex 2 bis

REGULATIONS CONCERNING THE CONSTRUCTION AND EQUIPMENT OF CONTAINERS INTENDED FOR THE INTERNATIONAL TRANSPORT OF GOODS BY ROAD

Chapter I

GENERAL PROVISIONS

Article 1

1. For the purpose of these regulations, the word "container" means an article of transport equipment (lift-van, movable tank or other similar structure) -

- (a) of a permanent character and accordingly strong enough to be suitable for repeated use;
- (b) specially designed to facilitate the carriage of goods, by one or more modes of transport, without intermediate reloading;
- (c) fitted with devices permitting its ready handling, particularly its transfer from one mode of transport to another; and
- (d) so designed as to be easy to fill and empty.

The word "container" includes neither vehicles nor conventional packing and, in principle, applies only to articles having an internal volume of one cubic metre or more.

2. Approval for the international transport of goods by road may be granted only for containers bearing particulars of the tare and inscribed with the name and address of the owner and with identification marks and numbers, and constructed and equipped in such a manner that -

- (a) customs seals can be simply and effectively affixed thereto;
- (b) no goods can be removed from or introduced into the sealed part of the container without obvious damage to it or without breaking the seals;
- (c) it contains no spaces where goods may be hidden.

3. The container shall be so constructed that all spaces in the form of compartments, receptacles or other recesses which are capable of holding goods are readily accessible for customs inspection.

4. Should any empty spaces be formed by the different layers of the sides, floor and roof of the container, the inside surface shall be firmly fixed, solid and unbroken and incapable of being dismantled without leaving obvious traces.

5. The container shall have on one of its outside walls a frame to hold the certificate of approval, which shall be covered on both sides by transparent plastic sheets hermetically sealed together. This frame shall be so designed as to protect the certificate of approval and to make it impossible to extract the certificate without breaking the seal that will be affixed in order to prevent the removal of the certificate; it must also adequately protect the seal.

Article 2

Structure of container

1. The sides, floor and roof of the container shall be constructed of welded or riveted metal plates, boards, or laminated wood panelling, of adequate thickness, either grooved or jointed in such a way as not to leave any gaps in the structure through which access to the contents can be obtained. The various parts shall fit each other exactly and be so arranged that it is impossible either to move or remove them without leaving visible traces or damaging the customs seals.

2. Essential joints, such as pins, bolts and rivets shall be seated on the outside, protrude on the inside and be screwed, riveted or welded in a satisfactory manner. If the bolts holding the essential parts of the sides, floor and roof are seated on the outside, the other bolts may be seated on the inside, provided that the nut is properly welded on the outside and is not covered with non-transparent paint.

3. Apertures for ventilation shall be allowed provided their longest side does not exceed 400 mm. If they permit direct access to the interior of the container, they shall be covered with metal gauze or perforated metal screens (maximum dimension of holes: 3 mm. in both cases) and protected by welded metal lattice-work (maximum dimension

of holes: 10 mm). If they do not permit direct access to the interior of the container (for example, by means of multiple-bend air ducts), they shall be provided with the same protective devices but the dimensions of the holes may be increased to 10 mm. and 20 mm. respectively (instead of 3 mm. and 10 mm.). It shall not be possible to remove these devices from outside the container without leaving visible traces. Metal gauze shall be of wire at least 1 mm. in diameter and so made that single strands cannot be pushed together and that the size of individual holes cannot be increased without leaving visible traces.

4. Apertures for drainage shall be allowed provided their longest side does not exceed 35 mm. They shall be covered with metal gauze or perforated metal screens (maximum dimension of holes: 3 mm. in both cases) protected by welded metal lattice-work (maximum dimension of holes: 10 mm.). It shall not be possible to remove these devices from outside the container without leaving visible traces.

Article 3

Closing Systems

1. Doors and all other closing systems of containers shall be fitted with a device which shall permit simple and effective customs sealing. This device shall either be welded to the sides of doors where these are of metal, or secured by at least two bolts, riveted or welded to the nuts on the inside.

2. Hinges shall be so made and fitted that doors and other closing systems cannot be lifted off the hinge-pins, once shut; the screws, bolts, hinge-pins and other fasteners shall be welded to the outer parts of the hinges. These requirements shall be waived, however, where the doors and other closing systems have a locking device inaccessible from the outside which, once it is applied, prevents the doors from being lifted off the hinge-pins.

3. Doors shall be so constructed as to cover all interstices and ensure complete and effective closure.

4. Containers shall be provided with a satisfactory device for protecting the customs seal, or shall be so constructed that the customs seal is adequately protected.

Chapter II

PROVISIONS PECULIAR TO CERTAIN CONTAINERS

Article 4

Containers for special use

1. The foregoing conditions shall apply to insulated and refrigerator containers, tank containers, furniture containers and to containers specially built for air transport in so far as they are compatible with the technical requirements which such containers must fulfil in accordance with their use.

2. The flanges (filler caps), drain cocks and manholes of tank containers shall be so constructed as to allow simple and effective customs sealing.

Article 5

Folding or collapsible containers

Folding or collapsible containers are subject to the same conditions as non-folding or non-collapsible containers, provided that the locking devices enabling them to be folded or collapsed, allow of customs sealing and that no part of such containers can be moved without breaking the seals.

Chapter III

TRANSITIONAL PROVISIONS

Article 6

The following dispensations will be allowed until 31 December 1960:

- (a) the provisions of Article 1, paragraph 5, are not compulsory;
- (b) the protection of apertures for ventilation and of apertures for

drainage, by welded metal lattice-work (article 2, paragraphs 3 and 4) shall not be obligatory, except in the case of ventilation apertures fitted with multiple-bend air ducts.

- (c) the device for protecting the customs seal (article 3, paragraph 4) shall not be obligatory.

Annex 3

CERTIFICATE OF APPROVAL

A. VEHICLES

1. CERTIFICATE No.

2. to the effect that the vehicle specified below fulfils the conditions required for admission to international transport of goods by road.

3. Valid until

4. This Certificate must be returned to the Issuing Office when the vehicle is taken off the road, or on change of ownership of the vehicle, or on expiry of the period of validity of the Certificate or if there is any material change in any essential particular of the vehicle.

5. Type

6. Name and business address of carrier (owner)
.....

7. Name or trade mark of the maker

8. Chassis number

9. Engine number

10. Registration number

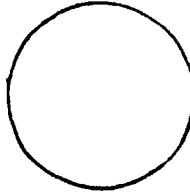
11. The above-mentioned vehicle was presented at for the examination prescribed in Article 16 of the Customs Convention on the International Transport of Goods by Road and was found to fulfil the conditions required for admission to international transport of goods by road.

12. The above-mentioned vehicle (complies with / does not comply with paragraph 5 of Article 6 of the Regulations governing the Construction and Equipment of Vehicles intended for the International Transport of Goods by Road. Accordingly it (will / will not be admitted into any country requiring the application of this paragraph.

13. Annexes (state number)

14. 19

15. Stamp and signature of Issuing Office at

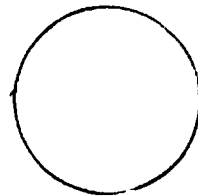


16. N.B. Photographs or diagrams taken or drawn in accordance with the directions of the Issuing Office and authenticated by that Office shall be attached to this Certificate.

B. CONTAINERS

1. CERTIFICATE No.

- 2. to the effect that the container specified below fulfils the conditions required for admission for transport under Customs seal.
- 3. Valid until
- 4. This Certificate must be returned to the Issuing Office when the container is taken out of service, or on change of ownership, on expiry of the period of validity of the certificate, or if there is any material change in any essential particular of the container.
- 5. Kind of container
- 6. Name and business address of owner
- 7. Identification marks and numbers
- 8. Tare
- 9. External dimensions in centimetres: cm. x cm. x cm.
- 10. Essential particulars of structure (nature of materials, nature of construction, parts which are reinforced, whether bolts are riveted or welded etc.)
.....
- 11. Issued at (place) on (date) 19....
- 12. Stamp and signature of
Issuing Office at



ANNEXE 2

Articles 1 à 6

sans changement

Article 7

Les facilités suivantes demeureront valables
jusqu'au 31 mars 1958:

(a) sans changement

(b) sans changement

(c) les baches agréées avant le 31 mars 1956.....

(le reste sans changement)

Annexe 2 bis

REGLEMENT RELATIF A LA CONSTRUCTION ET A L'AMENAGEMENT DES CONTAINERS DESTINES AUX TRANSPORTS INTERNATIONAUX DE MARCHANDISES PAR ROUTE

Chapitre I

DISPOSITIONS GENERALES

Article 1

1. Au sens du présent règlement, le mot "container" s'entend d'un engin de transport (cadre, citerne amovible ou autre engin analogue) -

- a) ayant un caractère permanent et étant de ce fait suffisamment résistant pour permettre son usage répété;
- b) spécialement conçu pour faciliter le transport de marchandises, sans rupture de charge, par un ou plusieurs moyens de transport;
- c) muni de dispositifs le rendant facile à manipuler, notamment lors du transbordement d'un moyen de transport à un autre; et
- d) conçu de façon à être facile à remplir et à vider.

Le mot "container" ne comprend pas les véhicules ni les emballages usuels et, en principe, ne s'applique qu'à des engins d'un volume intérieur d'au moins un mètre cube.

2. Ne peuvent être agréés pour le transport international des marchandises par la route que les containers qui portent l'indication de leur tare et le nom et l'adresse du propriétaire, ainsi que des marques et numéros d'identification, et qui sont construits et aménagés de telle façon -

- a) qu'un scellement douanier puisse y être apposé de manière simple et efficace;
- b) qu'aucune marchandise ne puisse être extraite de la partie scellée du container ou y être introduite sans effraction laissant des traces visibles ou sans rupture du scellement;
- c) qu'aucun espace ne permette de dissimuler des marchandises.

3. Le container doit être construit de telle sorte que tous les espaces tels que compartiments, récipients ou autres logements capables de contenir des marchandises soient d'un accès facile aux fins de la visite douanière.

4. Au cas où il subsisterait des espaces vides entre différentes épaisseurs composant les parois, le plancher et le toit, le revêtement intérieur doit être

fixe, complet et continu et tel qu'il ne puisse pas être démonté sans laisser de traces visibles.

5. Le container doit être pourvu sur une des parois extérieures d'un cadre destiné à recevoir le certificat d'agrément, lequel doit être revêtu des deux côtés de plaques transparentes en matière plastique hermétiquement soudées ensemble. Ce cadre doit être conçu de telle manière qu'il protège le certificat d'agrément et qu'il soit impossible d'en extraire ce certificat sans briser le scellement qui sera apposé afin d'empêcher l'enlèvement dudit certificat; il doit également protéger ce scellement de manière efficace.

Article 2

Structure du container

1. Les parois, le plancher et le toit du container doivent être formés de plaques métalliques soudées ou rivetées, de planches ou de panneaux en contre-plaqué, d'une épaisseur appropriée, soit bouvetés, soit assemblés de façon à ne laisser aucun interstice permettant l'accès au contenu. Ces éléments doivent s'adapter exactement les uns aux autres et être fixés de telle manière qu'il soit impossible d'en déplacer ou d'en retirer aucun sans laisser de traces visibles d'effraction ou sans endommager le scellement douanier.
2. Les organes d'assemblage essentiels tels que les boulons, verrous, rivets, doivent être placés de l'extérieur, dépasser à l'intérieur et être pourvus d'un écrou, rivés ou soudés de manière satisfaisante. Sous réserve que les boulons qui retiennent les parties essentielles des parois, du plancher et du toit soient placés de l'extérieur, les autres boulons peuvent être placés de l'intérieur, à condition que l'écrou soit soudé de manière satisfaisante à l'extérieur et ne soit pas recouvert d'une peinture opaque.
3. Les ouvertures de ventilation sont autorisées à condition que leur plus grande dimension ne dépasse pas 400 mm. Lorsqu'elles permettent l'accès direct à l'intérieur du container, elles doivent être munies d'une toile métallique ou d'une plaque de métal perforée (dimension maximum des trous : 3 mm dans les deux cas), et être protégées par un grillage métallique soudé (dimension maximum des mailles : 10 mm). Lorsqu'elles ne permettent pas l'accès direct à l'intérieur du container (par exemple grâce à des systèmes à coudes ou chicanes), elles doivent être munies des mêmes dispositifs, mais les dimensions des trous et mailles de ceux-ci peuvent être portées respectivement à 10 mm et 20 mm (au lieu de 3 mm et 10 mm). Il ne doit pas être possible d'enlever ces dispositifs de l'extérieur sans laisser de traces

visibles. Les toiles métalliques doivent être constituées par des fils d'au moins 1 mm de diamètre et faites de manière que les fils ne puissent être rapprochés les uns des autres, afin qu'il soit impossible d'élargir les trous sans laisser de traces visibles.

4. Les ouvertures d'écoulement sont autorisées à condition que leur plus grande dimension ne dépasse pas 35 mm. Elles doivent être munies d'une toile métallique ou d'une plaque de métal perforée (dimension maximum des trous : 3 mm dans les deux cas) et protégées par un grillage métallique soudé (dimension maximum des mailles : 10 mm). Il ne doit pas être possible d'enlever ces dispositifs de l'extérieur sans laisser de traces visibles.

Article 3

Systèmes de fermeture

1. Les portes et tous autres modes de fermeture du container doivent comporter un dispositif permettant un scellement douanier simple et efficace. Ce dispositif doit être soit soudé aux parois des portes si elles sont métalliques, soit fixé au moins par deux boulons qui, à l'intérieur, doivent être rivés ou soudés sur les écrous.
2. Les charnières doivent être fabriquées et agencées de manière telle que les portes et autres modes de fermeture ne puissent être retirés de leurs gonds, une fois fermés; les vis, verrous, pivots et autres fixations doivent être soudés aux parties extérieures des charnières. Toutefois, ces conditions ne sont pas requises lorsque les portes et autres modes de fermeture comprennent un dispositif de verrouillage non accessible de l'extérieur qui, une fois fermé, ne permet plus de retirer les portes de leurs gonds.
3. Les portes doivent être construites de manière à couvrir tout interstice et à assurer une fermeture complète et efficace.
4. Le container doit être muni d'un dispositif adéquat de protection du scellement douanier ou être construit de telle manière que le scellement douanier se trouve suffisamment protégé.

Chapitre II

DISPOSITIONS PARTICULIÈRES A CERTAINS CONTAINERS

Article 4

Containers à utilisation spéciale

1. Les prescriptions ci-dessus s'appliquent aux containers isothermes, réfrigérants et frigorifiques, aux containers-citernes, aux containers de déménagement et aux containers spécialement construits pour le transport aérien dans la mesure où elles sont compatibles avec les caractéristiques techniques que la destination de ces containers impose.

2. Les flasques (capuchons de fermeture), les robinets de conduite et les trous d'homme de containers-citernes doivent être aménagés de façon à permettre un scellement douanier simple et efficace.

Article 5

Containers repliables ou démontables

Les containers repliables ou démontables sont soumis aux mêmes conditions que les containers non repliables ou non démontables, sous la réserve que les dispositifs de verrouillage permettant de les replier ou de les démonter puissent être scellés par la douane et qu'aucune partie de ces containers ne puisse être déplacée sans que ces scellés soient brisés.

Chapitre III

DISPOSITIONS TRANSITOIRES

Article 6

Les facilités suivantes demeureront valables jusqu'au 31 décembre 1960 :

- a) les dispositions de l'article 1, paragraphe 5, ne sont pas obligatoires;
- b) la protection, par un grillage métallique, des ouvertures de ventilation, autres que celles comportant un système à coudes ou chicanes, et des ouvertures d'écoulement (article 2, paragraphes 3 et 4) n'est pas obligatoire;
- c) le dispositif de protection du scellement douanier (article 3, paragraphe 4) n'est pas obligatoire.

Annexe 3

CERTIFICAT D'AGREMENT

A. VEHICULES

1. CERTIFICAT No.

2. attestant que le véhicule désigné ci-après remplit les conditions requises pour être admis au transport international de marchandises par la route.

3. Valable jusqu'au

4. Ce certificat doit être restitué à l'office émetteur lorsque le véhicule est retiré de la circulation, en cas de changement de propriétaire, à l'expiration de la durée de validité et en cas de changement notable de caractéristiques essentielles du véhicule.

5. Genre

6. Nom et siège d'exploitation du transporteur (propriétaire)
.

7. Nom ou marque du constructeur

8. Numéro du châssis

9. Numéro du moteur

10. Numéro d'immatriculation

11. Le véhicule décrit ci-dessus a subi à

l'examen prévu à l'article 16 de la Convention douanière sur le transport international des marchandises par la route et remplit les conditions requises pour être admis au transport international de marchandises par la route.

12. Le véhicule décrit ci-dessus $\left\{ \begin{array}{l} \text{(repond} \\ \text{aux conditions} \\ \text{(ne répond pas} \end{array} \right.$

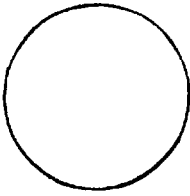
prévues à l'article 6, paragraphe 5, du Règlement concernant la construction et l'aménagement des véhicules destinés aux transports internationaux de marchandises par la route. En conséquence,

(sera
il admis dan les pays qui exigent l'application de ce paragraphe,
(ne sera pas

13. Annexes (Indiquer le nombre)

14. 19..

15. Signature et cachet de l'Office
émetteur à



16. N.B. Le présent Certificat doit être accompagné de photographies ou de dessins établis suivant les directives de l'Office émetteur et authentifiés par cet Office.

B. CONTAINERS

1. CERTIFICAT N°

2. attestant que le container désigné ci-après remplit les conditions requises pour être admis au scellement douanier.

3. Valable jusqu'au

4. Ce certificat doit être restitué à l'Office émetteur lorsque le container est retiré de la circulation, en cas de changement de propriétaire, à l'expiration de la durée de validité et en cas de changement notable de caractéristiques essentielles du container.

5. Nature du container

6. Nom et siège d'exploitation du propriétaire

7. Marques et numéros d'identification

8. Tare

9. Dimensions extérieures en centimètres :

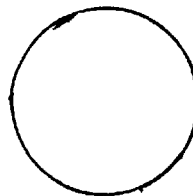
 cm_X cm_X cm

10. Caractéristiques essentielles de construction (nature des matériaux, nature de la construction, parties renforcées, boulons rivés ou soudés, etc..)

.....
.....

11. Etabli à (lieu), le ... (date)19..

12. Signature et cachet de l'Office émetteur à

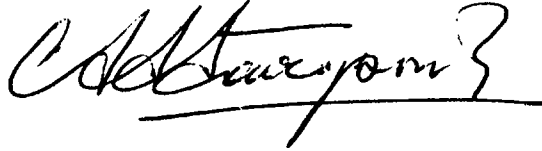


Certified true copy.

For the Secretary-General

Copie certifiée conforme.

Pour le Secrétaire général:

A handwritten signature in black ink, appearing to read 'C. de la Cour', is written over a horizontal line.

Legal Counsel
Conseiller juridique

Certified true copy XI.A.2
Copie certifiée conforme XI.A.2
October 2004